

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2303**  
TO BE ANSWERED ON 09.03.2018

**Genetically Modified Crops**

2303. SHRI BAIJAYANT JAY PANDA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is reviewing the regulatory framework for Genetically Modified crops and if so, the details thereof;
- (b) the steps being taken on managing the prospects and effects in relation to the cultivation of Genetically Modified Food Crops;
- (c) whether the Government has proposal to set up the framework; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) to (d) In India, there is a well-established regulatory framework for approval of Genetically Modified (GM) Crops as per “Rules for the Manufacture / Use / Import/ Export and Storage of Hazardous Microorganisms, Genetically Engineered Organisms or Cells”, 1989 established under the Environment (Protection) Act, 1986. Review of regulatory framework for the purpose of streamlining processes is an on-going process and is undertaken from time to time. Evaluation of each application of GM crop is done on a case-to-case basis after a thorough examination of health, environment, food and feed safety assessment studies undertaken in a systematic and scientific manner as per prescribed guidelines, manuals and standard operating procedures stipulated by various regulatory agencies from time to time. The data generated by the applicants is reviewed at every step in the development process of GM crops by various statutory committees, such as Institutional Biosafety Committee, Review Committee on Genetic Manipulation and Genetic Engineering Appraisal Committee.

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